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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 535 of 1991

DATE OF JUDGMENT: 23rd May, 1991.

BETWEEN:

Mr. B. Subba Rao

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Applicant

AND

1. The Regional Director,  
Postal Services,  
Vijayawada.

2. The Superintendent of Post Offices,  
Tenali Division,  
Tenali.

3. Mr. M. V. Ramana Rao, SPM,  
Vemuru.

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Respondents

COUNSEL FOR THE APPLICANT: Mr. P. Krishna Reddy

COUNSEL FOR THE RESPONDENTS: Mr. N. R. Devaraj, Addl. CGSC

CORAM:

Hon'ble Shri J. Narasimha Murthy, Member (Jud1.)

Hon'ble Shri R. Balasubramanian, Member (Admn.)

To

1. The Regional Director,  
Postal Services, Vijayawada.
2. The Superintendent of Post Offices,  
Tenali Division, Tenali.
3. Mr. M.V.Ramana Rao, SPM, Vemuru,
4. One copy to Mr. P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr. ~~Ramachandran~~, N.R.Devraj, Addl. GSC.CAT.Hyd.
6. One spare copy.

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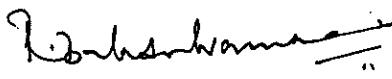
JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

This is a petition filed by the petitioner for a relief to set-aside the order No.B.I/RT/91-92, dated 24.4.1991 issued by the 2nd respondent herein, transferring the applicant from the post of Postal Assistant from Tenali Headquarters to Vemuru as Sub Post Master and posting the 3rd respondent herein to Tenali Headquarters office as Postal Assistant, as illegal and without jurisdiction.

2. Heard the learned counsel for the applicant, Shri P.Krishna Reddy and the learned Additional Standing counsel for the respondents, Shri N.R.Devaraj. While arguing the matter, Shri Krishna Reddy stated that the applicant filed a representation to the 1st and 2nd respondents on 30.4.1991 against the transfer order and the representation ~~is~~ not ~~xx~~ yet disposed of till to date. He, therefore, requested the Court to direct the respondents to dispose of the representation dated 30.4.1991 within a stipulated period. We direct the respondents to dispose of the representation dated 30.4.1991 submitted by the applicant within a period of one month from the date of receipt of this order. The applicant shall not be relieved till the disposal of the representation dated 30.4.1991 by the respondents. The application is accordingly disposed of. ~~No costs.~~

(Dictated in the open Court)

  
(J.NARASIMHA MURTHY)  
Member(Judl.)

  
(R.BALASUBRAMANIAN)  
Member(Admn.)

Dated: 23rd May, 1991.